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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 9.8.96

CP 153/95 (OA 349/93)

Johri Lal ... Petitioner

Versus

Shri Amilal Meena & Anr. ... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER

For the Petitioner ... Mr. C.B. Sharma

For Respondent No.1 ... Mr. Manish Bhandari

For Respondent No.2 ... Mr. M.S. Yadav, Asstt. Manager (Field),
Departmental representative

O R D E R

PEP HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Johri Lal, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents, by not implementing the judgement of the Tribunal in OA 349/93 dated 6.9.94, have committed contempt of court.

2. We have heard the learned counsel for the parties and have gone through the replies furnished by the respondents.

3. It has been stated by respondent No.1 in his reply that the Bank had reduced the pension of the petitioner under some bonafide mistake and to correct the same the Bank was immediately advised not only to remit the difference of the pension, which has been reduced for the intervening period, but at the same time it was also advised that no pension should be reduced till a proper communication is given to the Bank. This mistake, committed earlier, has been rectified and the petitioner has already been paid full pension and the difference of reduced pension for the intervening period. As stated that full pension has since been received by the petitioner, no case of contempt is made out. The Contempt Petition is, therefore, dismissed. Notices issued are discharged.

(O.P. SHARMA)

ADMINISTRATIVE MEMBER

Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

VK